

## Southern Rice Zone

रेलवे के ठेके

\*1212. { Shri Warrior:  
Shri M. K. Kumaran:

\*१२१३. { श्री प० ला० बालूपाल :  
श्री बाल्मीकी :  
श्री नारायण वील :

Will the Minister of Food and Agriculture be pleased to state:

क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(a) whether the Andhra Pradesh Government have informed the Union Government that they are intending to ban all export of rice from that State to other States in the Southern Zone;

(क) क्या कोई ठेकेदार कई स्टेशनों पर चाय के स्टाल चलाने का ठेका ले सकता है ;

(b) how far this ban may affect supplies and distribution in the States of the Southern Zone; and

(ख) क्या इस प्रकार के ठेकों की संख्या कम करने का कोई प्रस्ताव है ;

(c) what remedial measures the Centre is contemplating to take in the event of a total ban of export of rice from Andhra Pradesh in the coming few months?

(ग) क्या इस प्रकार उपलब्ध होने वाले ठेकों के सम्बन्ध में अनुसूचित जातियों के उम्मीदवारों को ध्यान में रखा जायेगा ?

रेलवे उपमंत्री (श्री शाहनवाज खाँ) :

The Minister of Agriculture (Dr. P. S. Deshmukh): (a) to (c). The State Governments do not have the powers to ban any inter-state movement of foodgrains. Such powers vest solely with the Central Government. Therefore, the question of the Andhra Pradesh Government intending to impose a ban does not arise. The Government of Andhra Pradesh recently suggested that in view of the failure of monsoon and drought prevailing in certain parts of the state, the question of imposing restriction on the export of paddy and rice from Andhra Pradesh should be considered by the Central Government. Considering however the adverse effects this would have on the other states in the southern zone, it has been decided not to impose any ban on movement from Andhra Pradesh, but to meet the difficulties of the scarcity affected areas by making larger supplies available from the Central stocks.

(क) और (ख) वर्तमान आदेशों के अनुसार यह जरूरी है कि ठेकेदारों को ग्राम तौर पर दो से ज्यादा स्टेशनों पर ठेके न दिये जायें और इन स्टेशनों पर उनके बिक्री यूनिट चार से ज्यादा न हों। इन आदेशों को अमल में लाने का काम प्रगति की विभिन्न अवधियों में है।

(ग) जी हाँ।

Town Planning Organisation, Delhi

\*1214. Shri Jagdish Awasthi: Will the Minister of Health be pleased to state:

(a) whether it is a fact that Town Planning Organisation contemplate to recruit some Clerks in that Organisation shortly;

(b) if so, the reasons therefor when the Organisation is in the winding up stage;

(c) whether any Committee had been set up before the retrenchment had actually started on 1st March, 1960 to assess the position of quantum of work after the retrenchment and its finding; and

(d) whether Government propose to give over-riding priority to the retrenched employees of the Town